

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**T.P. Nos. 44-A/2016, 44-B/2016, 44-C/2016  
With TP No. 44/397-398/NCLT/AHM/2016 (New)  
C.A. Nos. 273/2013, 9/2015, 13/2015  
With C.P. No. 63/397-398/CLB/MB/2013 (Old)**

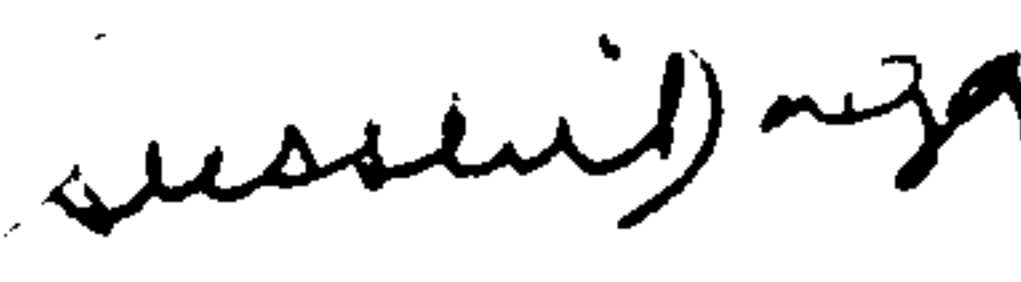

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2017**

Name of the Company: Sumer Singh & Ors.  
V/s.  
Rajputana Biotech Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SUSSHIL DAGA	ADVOCATE	PETITIONER	
2.	RANJEET SINGH	Director. Respondent 2 & 3	APPLICANT	

**ORDER**

Learned Advocate Mr. Susshil Daga present for Original Petitioner. Mr. Ranjeet Singh Rathore present for the Original Respondent no. 2 as party in person.

M/s. Guruwala & Company requested one-month time from 30.01.2017 to file its Auditors Report. Learned Counsel for the petitioner requested this Tribunal to take up for final hearing in main petition. Mr. Ranjeet Singh Rathore present for Respondent 1 and 2 requested Tribunal to take up for final hearing after the submission of Auditors Report.

M/s. Guruwala & Co. is directed to file the Audit Report on or before 09.03.2017.

Petitioner shall send copy of this order to the M/s Guruwala & Co. and other Respondents who have not appeared today before this Tribunal.

List the TP 44/2016 along with pending application on 09.03.2017 for final hearing.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 15<sup>th</sup> day of February, 2017.